

National Company Law Tribunal

Allahabad Bench

CP NO. 157/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

NAME OF THE COMPANY: M/s Task 4 Securitas India Pvt Ltd vs. ROC Kanpur

SECTION OF THE COMPANIES ACT/I & B CODE: 252 of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Awaneendra Kumar Dubey	C.A.	Petitioner	A. Kumar
2.				

CP NO.157/ALD/2017

Sh. Awaneendra Kumar Dubey, Advocate for the petitioner. The present petition is filed as a fresh case under Section 252 of the Companies Act, 2013.

The registry is directed to make scrutiny of the case. Further, a formal notice on behalf of this Tribunal be issued to the Registrar of Companies (ROC), Kanpur for inviting comments/objections, if any, on the proposed restoration of the name of the company.

The matter to be listed on 12th December, 2017.

Dated:17.11.2017

Typed by:
Kavya Prakash Srivastava
(Stenographer)

Sd—
H.P. Chaturvedi,
Member (Judicial)